

ITEM NO.53

COURT NO.13

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 31212/2025

[Arising out of impugned final judgment and order dated 07-08-2025  
in RSA No. 116/2025 passed by the High Court of Delhi at New Delhi]

PRADIP KUMAR SHUKLA

Petitioner(s)

VERSUS

BADRI NATH BAJPA

Respondent(s)

IA No. 275036/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT

IA No. 275035/2025 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES

Date : 31-10-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MANOJ MISRA  
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) : Mr. Yusuf, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

1. We do not find a good ground to interfere with the impugned order/judgment in exercise of our jurisdiction under Article 136 of the Constitution of India. Accordingly, the special leave petition stands dismissed.
2. Pending application(s), if any, shall stand disposed of.

(CHETAN ARORA)  
ASTT. REGISTRAR-cum-PS

(SAPNA BANSAL)  
COURT MASTER (NSH)